

THE SALARY, ALLOWANCES AND PENSION OF MEMBERS
OF PARLIAMENT (AMENDMENT) ACT, 1993

No. 48 OF 1993

[9th June, 1993.]

An Act further to amend the Salary, Allowances and Pension of
Members of Parliament Act, 1954.

BE it enacted by Parliament in the Forty-fourth Year of the Republic
of India as follows:—

1. This Act may be called the Salary, Allowances and Pension of
Members of Parliament (Amendment) Act, 1993.

2. In section 3 of the Salary, Allowances and Pension of Members
of Parliament Act, 1954 (hereinafter referred to as the principal Act),—

(i) for the words "one hundred and fifty rupees", the words
"two hundred rupees" shall be substituted;

(ii) the following proviso shall be inserted at the end, namely:—

"Provided that no member shall be entitled to the aforesaid
allowance unless he signs the register, maintained for this pur-
pose by the Secretariat of the House of the People or, as the case
may be, Council of States, on all the days (except intervening
holidays for which no such signing is required) of the session
of the House for which the allowance is claimed."

3. In section 4 of the principal Act, in sub-section (1), in clause (c),
in sub-clause (ii),—

(a) for the portion beginning with the words "one rupee and
thirty paise", and ending with the words "in respect of road jour-
neys", the following shall be substituted, namely:—

"five rupees per kilometre";

(b) after the existing proviso and before the *Explanation*, the
following proviso shall be inserted, namely:—

"Provided further that where a member performs journey
by road in Delhi from and to an aerodrome, he shall be paid a
minimum amount of one hundred and twenty rupees for each
such journey."

Short
title.

Amend-
ment of
section
3.

Amend-
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section
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Amend-
ment of
section
8A.

4. In section 8A of the principal Act,—

(a) in sub-section (1),—

(i) for the portion beginning with the words "With effect from the commencement of the Salaries and Allowances of Members of Parliament (Amendment) Act, 1976", and ending with the words "whether continuous or not", the following shall be substituted, namely:—

105 of 1976.

"With effect from the commencement of the Salary, Allowances and Pension of Members of Parliament (Amendment) Act, 1993, these shall be paid a pension of one thousand and four hundred rupees per mensem to every person who has served for a period of four years, whether continuous or not";

(ii) for the existing provisos, the following provisos shall be substituted, namely:—

Provided that where any person has served as aforesaid for a period exceeding five years, there shall be paid to him an additional pension of two hundred and fifty rupees per mensem for every year in excess of five years:

Provided further that where any person has served as a Member of the House of the People twice for its duration as provided in clause (2) of article 83 of the Constitution, whether consecutively or not, and who is not entitled to any pension under the foregoing provisions of this sub-section, he shall, with effect from the commencement of the Salary, Allowances and Pension of Members of Parliament (Amendment) Act, 1993, be entitled to a pension of one thousand and four hundred rupees per mensem:

Provided also that every person, who has served for any period as a member of the Provisional Parliament and who is not entitled to any pension under the foregoing provisions of this sub-section, shall, with effect from the commencement of the Salary, Allowances and Pension of Members of Parliament (Amendment) Act, 1993, be entitled to a pension of one thousand and four hundred rupees per mensem.";

(b) for sub-section (3), the following sub-section shall be substituted, namely:—

"(3) Where any person entitled to pension under sub-section (1) is also entitled to any other pension, such person shall be entitled to receive the pension under sub-section (1) in addition to such other pension."